

[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]
Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 87 / 2009-Customs (N.T.)

New Delhi, dated the 13th July, 2009.
22 Asadha, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs and Central Excise, New C.G.O. Complex, N.H.IV, Faridabad, Haryana to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s O.V.Impex, Basement A-9/1, Basement, Naraina Industrial Area, Phase-I, New Delhi – 110028 and others issued vide, F.No. DRI/23/51/2006-DZU, dated the 24th March, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/57/2009-Cus.IV]

(M.M.Parthiban)
Director (Customs) to the Government of India